

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 112/MP/2023**

- Subject** : Petition under Section 79(1)(c), (d) and (f) of the Electricity Act, 2003 read with Regulations 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 6.5 of 'Procedure for Computation and sharing of Inter-State Transmission System Charges' framed in compliance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 and Regulation 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for Reduction of Odisha LTA of 300.64 MW from Talcher Stage-1 of NTPC with effect from 1.11.2020.
- Date of Hearing** : 16.8.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : GRIDCO Limited
- Respondent** : Central Transmission Utility of India Limited (CTUIL) and 4 Ors.
- Parties present** : Shri Raj Kumar Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO  
Shri Gajendra Sinh, NLDC  
Shri Siddharth Sharma, CTUIL  
Shri Lashit Sharma, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the instant petition is filed seeking reduction of the Odhisa LTA by 300.64 MW granted from TSTPS-I, Kaniha (2x 500 MW), to consider for calculation of ISTS transmission charges and also to issue a direction for revision of the transmission charges, with effect from 1.11.2020.



2. After hearing the learned counsel for the Petitioner, the Commission directed as follows:

- a. Admit the petition.
- b. Issue notice to the Respondents.
- c. The Respondents to file their reply, on an affidavit, by 22.9.2023, with an advance copy to the Petitioner and
- d. The Petitioner to file its rejoinder, if any, by 20.10.2023.

3. The Commission observed that the Petitioner, in its letter dated 20.6.2022 to ERPC and letters dated 17.8.2022 and 21.9.2022 to CTUIL, has requested to reduce the LTA by 300.64 MW with effect from 1.7.2022. However, the Petitioner in its prayer in the instant petition, is praying to direct CTUIL to reduce the LTA by 300.64 MW with effect from 1.11.2020, i.e. from the date of implementation of the 2020 Sharing Regulations. Therefore, the Commission directed the Petitioner to clarify the actual date from when the reduction in LTA is claimed and the reason for the same on an affidavit by 8.9.2023, with an advance copy to the Respondents.

4. The Commission directed the CTUIL to provide the following information, on an affidavit by 15.9.2023, with an advance copy to the Petitioner:

- (a) Whether ISTS was planned to evacuate full capacity of Talcher-1 or there was any intra-State transmission system planned and developed to evacuate full share of power allocated to the state from respective generating station?
- (b) SLD to clearly indicate the connectivity of NTPC TSTPS -1 CGS with the networks of ISTS and STU.

5. The Commission further directed the parties to strictly comply with the above directions within the specified timeline.

6. The petition will be listed for further hearing tentatively on 9.11.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

